GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:6909 ANSWERED ON:18.05.2012 COMMITTEE REPORT ON NATURAL RESOURCES Adsul Shri Anandrao Vithoba

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Union Government had constituted committees to identify major natural resources which are allotted/allocated/distributed by the Government of India and the institutional framework for utilization of such resources;
- (b) if so, whether these committees have submitted their reports to the Union Government;
- (c) if so, the details of the recommendations made by these committees; and
- (d) the action taken by the Union Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (d): A statement is placed on the Table of the House.

Statement placed on the Table of Lok Sabha in reply to parts (a) to (d) of the Lok Sabha Unstarred Question No.6909 to be answered on Friday, the 18th MAY, 2012 regarding 'Committee Report on Natural Resources' by Shri Anandrao Adsul, Member of Parliament.

(a)&(b) Central Government, vide its Order No. 483/1/1/2011-Cab dated January 6, 2011, constituted a Group of Ministers (GoM) headed by the Finance Minister on Measures that can be taken by the Government to tackle corruption. The GoM, in its first meeting held on January 21, 2011, decided inter-alia to constitute a mechanism to deliberate on issues of enhancing transparency, effectiveness and sustainability in utilization of natural resources, consistent with the needs of the country to achieve accelerated economic development.

On the directions of GOM, a Committee on Allocation of Natural Resources (CANR) under the Chairmanship of Shri Ashok Chawla, formerly Finance Secretary, was constituted by the Cabinet Secretariat vide order no, 483/1/1/2011 -Cab dated January 31, 2011. The CANR submitted its Report on 31st May 2011.

(c)&(d) The details of recommendations made in the Report of the CANR and the decision of GoM thereon is enclosed at Annexure-I. Implementation of the CANR recommendations will be done by the concerned Ministries after obtaining due approvals.